anything. We don't take cognizance of what is happening in the rest of the country also. But we have to take cognizance of what is happening within the precincts of Parliament.

REPORTS AND MINUTES OF STANDING COMMITTEE ON LABOUR AND WELFARE

SHRI RAM RATAN RAM (Uttar Pradesh) Madam I lay on the Table a copy each (in English and Hindi) of the following Reports of the Standing Committee on Labour and Welfare and the Minutes of the Sittings of the Committee relating thereto:---

(i) Twenty-First Report on action taken by the Government on the recommendations/observations contained in the Seventh Report of the Standing Committee on Labour and Welfare on 'Welfare of Beedi Workers'.

(ii) Twenty-Second Report on action taken by Government on the recommendations/observations contained in the Twelfth Report of the Standing Committce on Labour and Welfare on "The Ministry of Welfare-Demands for Grants, 1995-96."

of Govt. and other Business LEAVE OF ABSENCE

THE DEPUTY CHAIRMAN: I have to inform Members that a letter has been received from Shri R.K. Karanija stating that he has been indisposed and doctor has advised him not to travel on his own or move around on his own for some time and accordingly is unable to attend the House during the current Session. He has, therefore, requested for the grant of Leave of Absence from all sittings of the House during the current Session.

Does he have the permission of the House for remaining absent from all the sittings of the House during the current Session?

(No. hon. Member dissented)

THE DEPUTY CHAIRMAN: Permission to remain absent is granted. We wish him well.

ALLOCATION OF TIME FOR DISPOS-AL OF GOVERNMENT AND OTHER BUSINESS

THE DEPUTY CHAIRMAN: I have to inform Members that the Business Advisory Committee at its meeting held on Monday, the 26th February, 1996 allotted time for Government Legislative and other Business as follows:-

| | BUSINESS | TIME ALLOTTED |
|----|--|---|
| 1. | Statutory Resolution seeking disapproval of the Depositories Ordinance, 1996. | 3 Hrs. (To be discus- sed together) |
| 2. | Consideration and passing of the Depositories Bill, 1995, as passed by Lok Sabha. | |
| 3. | Statutory Resolution seeking disapproval of the Arbitration and Conciliation Ordinance, 1996. | 2 Hrs. (To be discus- sed together) |
| 4. | Consideration and passing of the Arbitration and Conciliation Bill, 1995. | |
| 5. | Consideration and passing of the Working Journalists and Other Newspaper Employees (Conditions of Service) and Miscellaneous Provisions (Amendment) Bill, 1995. | 1 Hour |

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| 135 Altocation of Time [RAJYA for Disposal | SABHA] | | Govi. and 23 her Business |
|---|---|---|---|
| BUSINESS | | | TIME AL- LOTTED |
| Discussion on the Motion of Thanks president's Address. | on the | | 6 Hrs. |
| Statutory Resolution seeking disapped the Employees' Provident Funds and laneous Provisions (Amendment) Or 1996 | Miscel- | | 1 Hour (To be discus- sed together) |
| Consideration and passking of the Employee's Provident Funds and Miscellaneous provisions (Amendment) Bill, 1993. | | | |
| the Building and other Construction ' | tory Resolution secking disapproval of Building and other Construction Workers ulation of Employment and Conditions ervice) Ordinance, 1996. | | 1 Hour (To be discus- sed together) |
| Consideration and passing of the Build Other Construction Workers (Regula Employment and Conditions of Servic 1995, after it is passed by Lok Sabl | ation of ce) Bill, | | |
| Statutory Resolution seeking disapprint the Building and Other Cosntruction ers' Welfare Cess Ordinance, 1996. | roval of Work- | | 1 Hour (To be discus- sed together) |
| Consideration and return of the Build Other Construction Workers' Welfa Bill, 1995, after it is passed by Lok | ding and ire Cess | | |
| The Committee also recommended that rivate Members' Business (Bills) heduled for Friday, the 1st March, 196, be postponed and the date would announced later. The Committee further recommended | SHRI S.B. CHAVAN: The item about extension of the President's Rule in Uttar Pradesh, which is already listed, has not been mentioned(Interruptions) DR. BIPLAB DASGUPTA (West | | |
| at in order to complete the Listed overnment Business, the House should t up to 6.00 P.M. and beyond, if neces- try, from today, the 28th February, 296. THE LEADER OF THE HOUSE SHRI S.B. CHAVAN): Madam, there is ne item. I do not know why it was not ead out. The Resolution about (Inter- | speak. THE DEP first answer h and answer y Let me find S.B. Chavan, to you(In श्री सत्य प्र | UTY CHA im, then ou. He is out(I will find interruption (ARIVI 416 | ase allow me to AIRMAN: Let me I can listen to you talking about U.P. <i>Interruptions)</i> Shri d out and get back u) बियिय (उत्तर प्रदेश): प्रश्न है, जो सदन की |
| uptions) THE DEPUTY CHAIRMAN: The Leader of the Hosue wants to say some- hing. Please listen. | कार्यवाही से संब | ाधित है। मै गोपालराव 1 | ाडम, यह 23 अगस्त, विट्ठलराव पाटिल का |

[28 FEB. 1996]

THE DEPUTY DASGUPTA: Let him finish first. ...(Interruptions)...

DR. BIPLAB DASGUPTA: Madam, ...(Interruptions)...

THE DEPUTY CHAIRMAN: Are you on allocation of time?

DR. BIPLAB DASGUPTA: No. Allocation of time and the direction given by the Chairman. ...(Interruptions) Madam, on allocation of time, if my memory is right, the decision on item relating to the Provident Fund was three hours, not one hour.

THE DEPUTY CHAIRMAN: I read out the minutes that were put before me. You better question ...(Interruptions)... I cannot answer you straigthaway. ...(Interruptions)

DR. BIPLAB DASGUPTA: It was allotted three hours, not one hour. ...(Interruptions)

SHRI GURUDAS DAS GUPTA (West Bengal): Madam, as far as I remember ...(Interruptions)..... Madam.

THE DEPUTY CHAIRMAN: Just one second. Will you let me hear the Secretary-General? I have two ears, but I cannot work with them on two channels. Let me talk to her first. I will come back to you after a minute. ...(Interruptions) The Secretary-General informed me that whatever decision was taken in the Business Advisory Committee is minuted here. They have put it before me in the pad and I have read it out. ... (Interruptions) It cannot be discussed in the House. Whatever decision is taken in the Business Advisory Committee cannot be discussed in the House. If you have any objection to that, you can raise it later on. ...(Interruptions)

SHRI JIBON ROY (West Bengal): One hour is not time, ... (Interruptions)

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उपसभापतिः मालवीय जौ, एक मिनट आप बैठिए, मैं आपको बुलाती हुं। ...(ब्यवधान)....

SHRI GURUDAS DAS GUPTA: Madam, may I suggest with your permission?(Interruptions) Madam, may I suggest that the time allotted for that Bill may kindly be extended. ...(Interruptions)

THE DEPUTY CHAIRMAN: I don't know. It is the decision of the Business Advisory Committee. ... (Interruptions) I am sorry to point that we ourselves are throwing away all our coventions. Our convention is that whatever is decided in the Business Advisory Committee is never discussed on the floor of the House.

DR. BIPLAB DASGUPTA: No, no.

THE DEPUTY CHAIRMAN: One minute please. I am just trying to tell you my experience. If you don't accept it, it is up to you. This has been the tradition. If you have any objection, you can discuss it with the Chairman, you can discuss it in my chamber, I will call for the papers and check them. You register your complaint that you have some objection. Unfortunately, the decisions of the Business Advisory Committee, in which you are also present, are being challenged on the floor of the House. So let us not throw away a convention which has been built up over all these years. ...(Interruptions) ...

SHRI GURUDAS DAS GUPTA: Madam, what I am saying is...

DR. BIPLAB DASGUPTA: Madam, we are not challenging the decision of the Business Advisory

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Committee. We are saying that it was wrongly minuted. ...(Interruptions) ... Madam, most of us feel that it was wrongly minuted. We need three hours for this Bill.

SHRI GURUDAS DAS GUPTA: It was wrongly minuted.

THE DEPUTY CHAIRMAN: Mr. Chavan, as I have been informed, it was discussed that we have to allocate time both for Kashmir and U.P., as there is President's Rule in both these States, but there were certain technical difficulties about it. So, it could not be listed. When we get those technical clearances from your office, we would list it for whatever time the Business Advisory Committee allocates for it.

SHRI S.B. CHAVAN: It is not necessary for U.P.

THE DEPUTY CHAIRMAN: It is not necessary? ... (Interruptions)... I see. Never mind, we will take it up. मालवीय जी, आप शायद एक व्यवस्था का प्रश्न उठा रहे थे? Re. direction of the Chairman to the Petroleum Minister regarding selection of distributors for sale of petroleum products.

श्री सत्य प्रकाश मालवीय (उत्तर प्रदेश): आपका एक डायरेक्शन था, चेयरमैन का डायरेक्शन हो चका है. उसे अभी तक कम्प्लाइन्स नहीं किया है मंत्रालय ने। 23 अगस्त, 1995 को तारांकित प्रश्न संख्या 282 था पेटोलियम मंत्री द्वारा पेटोलियम प्रा डक्टस की बिक्री हेतु डिस्ट्रीब्युटर्स के सलेक्शन के बारे में। उस पर उन्होंने एश्योरेंस दिया है इस हाउस को कि—

"I am going to give the list to the House, Sir.'

उस पर चेयरमैन साहब ने यह कहा कि---

"He is willing to give the list to the House."

[RAJYA SABHA]

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यह बात है 23 अगस्त, 1995 की और उसके बाद 4 चिट्ठियां मैं लिख चुका हं चेयरमैन साहब को। फिर इस विषय को मैंने 22 दिसम्बर, 1995 को भी उठाया ...(व्यवधान)

SHRIMATI JAYANTHI NATARAJAN (Tamilnadu): Madam. I have a point of order. ...(Interruptions)

THE DEPUTY CHAIRMAN: I will call you. ...(Interruptions)

श्री सत्य प्रकाश मालवीयः उस दिन आपने चेयर से कहा कि मंत्री महोदय की एक चिट्ठी आई है चेयरमैन साहब के पास जिसमें उन्होंने समय मांगा है। इस तरह 22 दिसम्बर, 1995 के बाद आज 28 फरवरी हो गई है। इस तरीके से करीब-करीब 8 महीने बीत चुके हैं ...(व्यवधान)

SHRIMATI JAYANTHI NATARAJAN: Madam, I want to say that vyavashta ka prashna ... (Interruptions) It relates to procedure. ...(Interruptions)...

PRAKASH SHRI SATYA MALAVIYA: I have not finished. ...(Interruptions)... I have not finished. ...(Interruptions)

SHRIMATI **JAYNTHI** NATARAJAN: I am objecting. ...(Interruptions)... I am on a point of order. ...(Interruptions)

SHRI SATYA PRAKASH MALAVIYA: I am also on a point of order. ...(Interruptions)

श्री चतुरानन मिश्र (बिहार)ः एक प्वाइंट ऑफ ' आर्डर है। आठ महीने हुए हैं और ये चिल्ला रहे हैं कम से कम एक महीना और होने दें तब कहें ...(व्यवधान)

SHRIMATI JAYANTHI NATARAJAN: How can you raise a point of order? ... (Interruptions) You cannot raise a point of order. ...(Interruptions)... How can we raise a point of order when the subject is not

on the agenda? ... (Interruptions) Is this not Zero Hour?

THE DEPUTY CHAIRMAN: Actually what Mr. Malaviya is saying is that it should not come under a point of order. ...(Interruptions)

SHRIMATI JAYANTHI NATARAJAN: He is suddenly saying vyavashta ka prashna. It is on Cauvery.

THE DEPUTY CHAIRMAN: It. is a point of disorder. ...(Interruptions)

SHRIMATI JAYANTHI NATARAJAN: How can a point of a procedure be raised. ...(Interruptions)

श्री चतुरानन मिश्रः मैडम, ये डिलीवरी चाहते हैं 8 महीने में। एक महीना और होने दीजिए, नवें महीने में पूछिए कि क्या हुआ? आठ महीने में कैसे ... (व्यवधान)

श्री सत्य प्रकाश मालवीय: मेरा निवेदन यह है कि जो डायरेक्शन आपकी ओर से हुआ, जो डायरेक्शन चेयरमैन ने दिया, जो एश्योरेंस दिया मिनिस्टर ने उसको तो फौलो करना चाहिए ...(व्यवधान)... There are also cases of premature delivery! ...(Interruptions)

उपसभापतिः चतुरानन जी ने उसको बड़े हयूमरस तरीके में कहा कि एक महीना और इंतजार करिए ...(व्यवधान)

He means to say that all your efforts are abortive! I will convey the message to the Chairman. Other Members also have raised it.

THE LEADER OF THE HOUSE (SHRI S.B. CHAVAN): Not Shri Chaturanan Mishra's message.

श्री सत्य प्रकाश मालवीयः उसमें आपका भी डायरेक्शन था। आप पीठासीन अधिकारी थीं, आपका अपना डायरेक्शन है 22 दिसम्बर का।

उपसभापति: ठीक है, मेरा डाँयरेक्शन है, मैं देखें लूंगी।

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श्री चतुरानन मिश्र: आपका अगर कन्वे करना है तो कंसर्ड मिनिस्टर को कीजिए। He is having labour pains. It is a serious matter. (Interruptions)

THE DEPUTY CHAIRMAN: Now let us take the Zero Hour business. Jayantiji, Shri Md. Salim is at No. 1.

SHRIMATI JAYANTHI NATARA-JA: Why, Madam? (Interruptions)

THE DEPUTY CHAIRMAN: I do not know. Because...(Interruptions)...

SHRIMATI JAYANTHI NATARA-JAN: Madam, I am asking...(Interruptions)...

THE DEPUTY CHAIRMAN: I can answer ...(Interruptions)...

AN HON. MEMBER: There is a ruling from the Supreme Court. (Interruptions)

SHRI MD. SALIM (West Bengal): I do not want to enter into a debate on this...(Interruptions)...

THE DEPUTY CHAIRMAN: Everyday everybody asks me, 'Why?' (Interruptions) You people have not taken my permission. Suppose, Jayantiji... (Interruptions)...

SHRIMATI JAYANTHI NATARA-JAN: I am only saying that this morning at five minutes to eleven I approached the Chairman and he showed the list and I saw it. He said that it was cleared and my name was there at number one. I do not mind if Mr. Salim speaks. No problem. I speak after him. I am only saying that at five minute to eleven I saw the list and my name was at number one. (Interruptions) I want to know how it got changed. There is a pavlovian reaction. Everytime I get up, they get up. I do not know. (Interruptions)

SHRI MD. SALIM: I want to point out...(Interruptions)...

THE DEPUTY CHAIRMAN: I am not allowing anything. (Interruptions) I am not allowing anybody. (Interruptions)

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[RAJYA SABHA]

SHRIMATI JAYANTHI NATARA-JAN: Your leader referred to the Business Advisory Committee. I am not referring to Chairman's chamber. (Interruptions) One rule for Mr. Biplab and one rule for me? (Interruptions)

THE DEPUTY CHAIRMAN: Why do you argue? (Interruptions) Why do you want to waste the time of the House? It is your own time. It does not belong to anybody else, it belongs to you. Jayanthiji, ...(Interruptions)... What happened was, the list you saw was cleared for yesterday. Today the matter relating to journalists came up and that is why it was thought that the matter is very recent and urgent and let that be the first. You are at second. (Interruptions)

SHRIMATI JAYANTHI NATARA-JAN: That is all I wanted to know. (Interruptions)

THE DEPUTY CHAIRMAN: That is the only reason, there is no other reason. (In erruptions)

SHRIMATI JAYANTHI NATARA-JAN: I have no problem. (Interruptions)

THE DEPUTY CHAIRMAN: The only reason is that considering the importance of a subject it is being given priority because it is a recent happening. Today the journalists are on strike and that is why in the new list Mr. Salim's name came first. (Interruptions)

SHRIMATI JAYANTHI NATARA-JAN: I have no problem. (Interruptions)

SHRI MD. SALIM: Now-a-days cricket is going on. ...(*Interruptions*)...Everybody wants to open. She can come to the crease after one down.

SHRIMATI JAYANTHI NATARA-JAN: I am not depending on you to come to the crease. ..(Interruptions)...

RE: AGITATION BY JOURNALISTS

श्री मोहम्मद सलीम (पश्चिमी बंगाल): मैडम, मैं एक बहुत महत्वपूर्ण सवाल उठा रहा हं और मैं आप सब की तवज्जह इस तरफ चाहता हं। आज जो हमारे 🗂 पत्रकार हैं और गैर-पत्रकार हैं, जो कर्मचारी हैं, वे तमाम लोग आज हड़ताल पर गए हुए हैं और यह दूसरी बार हो रहा है हमारे देश में। आज बजट का दिन है। पूरे देश के लोग उत्सुकता से इंतज़ार करेंगे कि क्या हुआ, कैसे हुआ? वैसे तो यह लेखानुदान है लेकिन उसके बावजूद भी...वजह यह है कि एक तरफ सरकार तो यह कह रही है कि सब कुछ एकंदम हरा-भरा है, सब सुनहरा है लेकिन जो हमारे मज़दर कर्मचारी हैं, चाहे वे पत्रकार हों या गैर-पत्रकार हों या दूसरे हों, हरेक की यह शिकायत है कि जिस तरह से रुपए की कीमत घट रही है सरकारी आंकड़ों से, जिस तरह से उसकी परचेज़िंग कैपेसिटी कम हो रही है, लोगों की हालत बिगड रही हैं और इसलिए वेज बोर्ड की मांग थी और इससे पहले भी उन्होंने हडताल की थी कि वेज बोर्ड के चैयरमैन का नाम आप बताइए। अभी इंटेरिम रिलीफ के बारे में उनकी यह मांग है. पत्रकार और गैर-पत्रकार जो कर्मचारी हैं, कि पचास प्रतिशत होनी चाहिए इंटेरिम रिलीफ और जितनी बार ये मंत्री महोदय के पास गए श्रम मंत्रालय में, वे कहते हैं कि हा देख रहे हैं. देखते रहेंगे। जैसे इस सरकार का रवैया है और कर्मचारियों, मजदरों को जिस तरह से वे देखते हैं, जिस नज़र से देखते हैं, इस मामले में यह साफ है। सरकार जो न्युज़पेपेर्स बैरन्स हैं, उनके सामने घुटने टेक रही है क्योंकि यह चुनाव का साल है और न्यूज़पेपर्स बैरन्स जो हैं, वे तो आंकड़ों में यह दिखा रहे हैं कि बहुत ज्यादा प्रॉफिट हो रहा है। अखबार तो और ज्यादा रंगीला हो रहा है, इश्तहार भी ज्यादा आ रहे हैं, पैटनेज भी मिल रहा है लेकिन उसका जो प्रॉफिट है, उसका शेयर, जिन कर्मचारियों, जिन मज़दूरों, जिन पत्रकारों की वजह से वे प्रॉफिट कर रहे हैं, उनको वे शेयर देना नहीं चाहते। सवाल सीधा है कि अब सरकार किस तरफ जाएगी? सरकार इस बात में एकदम साफ दिखाती है कि न्यूज़पेपर्स बैरन्स के पास रहेगी। वह मजुद्र, कर्मचारी या पत्रकारों की और नहीं रहेगी। कल शाम तक यह कोशिश की गई कि इंटेरिम रिलीफ के बारे में सरकार पत्रकारों की मांग मान ले. गैरपत्रकारों की मांग मान ले और इसलिए श्रम मंत्रालय के साथ बैठक भी हुई। इसलिए आज कई अखबारों में यह कन्फ्यूज़न भी है कि क्या हुआ, हड़ताल मिट गई या नहीं लेकिन सवाल यह हो रहा है कि वे कहते हैं कि कमेटी जो है, वेज बोर्ड, राजकुमार मणिसिन्हा सिंह कहते है कि 15 परसेंट हो। उस कमेटी के अंदर भी, जो वेज बोर्ड था, उसमें भी हमारे रिप्रेज़ेंटेटिव थे, वर्कर्स के, इम्प्लॉइज़ के,